

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CIVIL CONTEMPT APPLICATION NUMBER 244 OF 2002
IN
ORIGINAL APPLICATION NO. 101/02

ALLAHABAD, THIS THE 30th DAY OF OCTOBER, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. D. R. TIWARI, MEMBER (A)

Shri Babu Lal Sharma,
son of Late Shri Devki Nandan Sharma,
resident of Village Saharoi,
Police Station Bandli, Naya Lodha,
District-Aligarh.

....Applicant

(By Advocate : Shri D. R. Sharma) *Absent*

V E R S U S

Shri Umesh Verma,
Senior Superintendent, Post Offices,
Division Aligarh.

....Respondents

(By Advocate : Shri R. C. Joshi)

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

List has been revised, none is present for the applicant.

Shri R. C. Joshi, learned counsel for the respondent is present.

2. By this application filed under section 17 of Administrative Tribunals Act, 1985, the applicant has prayed to punish the respondent for wilful disobedience of



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the order of this Tribunal dated 06.02.2002 passed in O.A. No. 101 of 2002. The direction was to decide the representation of the applicant by a reasoned order. Counter has been filed by the respondents, in para-4 whereof, it has been stated that representation of the applicant has been decided by a reasoned order on 04.12.2003. A copy of the order has also been filed as Annexure CA-I. As the order has been complied with, there is no question of any contempt of this Tribunal. The Contempt Application is rejected. Notices are discharged. No order as to costs.

Dhuria
Member (A)

[Signature]
Vice-Chairman

shukla/-